

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
ORIGINAL NO. 199 OF 2021**

**IN THE MATTER OF:**

Saviour Park Apartment Owners Association

...Petitioner

**Versus**

State of Uttar Pradesh & Ors.

...Respondents

INDEX

NDOH-04/05/2022

S. No.	Particulars	Page
1.	Reply on Behalf of Respondent No. 10 / Project Proponent to the report, dated 27.01.2022, filed by the Joint Committee along with supporting affidavit and Board Resolution.	
2.	List of Annexures	

3. Proof of Service

**RESPONDENT NO.10/  
PROJECT PROPONENT**

**THROUGH**



**(NALIN TALWAR)(SUNIL TYAGI)  
(PRERNA KOHLI)(SANDEEP BHURARIA)  
(VISHNU ANAND)(KUSTUBH SINGH)**

Counsels for the Respondent No.10

ZEUS Law

2 Palam Marg, Vasant Vihar,  
New Delhi 110057

Place - New Delhi

Date – 02/05/2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

**ORIGINAL NO. 199 OF 2021**

**IN THE MATTER OF:**

Saviour Park Apartment Owners Association ...Petitioner

**Versus**

State of Uttar Pradesh & Ors. ...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 10 /  
PROJECT PROPONENT TO THE REPORT, DATED  
27.01.2022, FILED BY THE JOINT COMMITTEE.**

---

**MOST RESPECTFULLY SHOWETH:**

**PRELIMINARY SUBMISSIONS**

1. The present reply is being filed on behalf of the Respondent No.10 / Project Proponent in response to the Report, dated 27.01.2022, filed by the Joint Committee.
  
2. The Respondent No.10 / Project Proponent is a Company incorporated under the Companies Act, 1956 having its registered office at 177, Block No. A, 4th Floor, Kondli, Gharoli, Delhi, East Delhi - 110 096. The present Reply is filed on behalf of the answering Respondent by Mr. Siddharth Modi, who has been authorized vide Board Resolution, dated 12.04.2022.

3. At the outset, it is submitted that the Respondent No.10 / Project Proponent has always endeavored to carry out all activities related to construction and operation of Saviour Park Apartment in accordance with relevant provisions of law. For easy reference, the answering Respondent is annexing a table to highlight the alleged non-compliance / violations observed by the Joint Committee vide Report, dated 27.01.2022 and the actual status of such alleged violations.

A copy of the table is marked and annexed hereto as **ANNEXURE R-1**.

4. It is pertinent to point out here that the Respondent No.10 / Project Proponent was present during the site visit and inspection conducted by the Joint Committee and provided all assistance and documents.

5. Vide the Report, dated 27.01.2022, the Joint Committee has made the following observations:

- (i) Project Proponent has not submitted surface hydrology report and water regime of project;
- (ii) Project Proponent is not using alternate technology for disposal of solid waste;
- (iii) Project Proponent is not using recycled water and water from local municipal authority as per EC condition and is exploiting groundwater for construction and operation purpose;
- (iv) Project Proponent Sewage Treatment Plant is not functioning properly and is not treating and reusing grey water as per EC conditions. Analytical Results of water samples collected from STP and RWH pit indicate that most of the parameters are exceeding the limit. Mixing of sewage effluent into the storm water drain cannot be ruled out;

- (v) No information provided related to sludge disposal and filter press was found in unused condition;
- (vi) RWHs were physically verified and a total 03 numbers of RWH were found. Maintenance of RWH structure was in poor condition. All RWHs were choked. Analytical Results of water samples collected from RWH pit indicate presence of sewage in RWH pit;
- (vii) Project Proponent has failed to construct roads in project area with the use of suitably processed plastic waste as per EC condition;
- (viii) Spent / Used oil from DG set is the hazardous material generated at the site. Project Proponent has not obtained hazardous waste disposal authorization;
- (ix) Project Proponent has not provided designated visitors parking as per EC condition instead allowing visitors parking on common road which is generating traffic congestion near entry and exit point;
- (x) Project Proponent is not utilizing solar energy for street and park lighting. No source of renewable energy has been observed at project site;
- (xi) Project Proponent has not submitted report on the energy conservation;
- (xii) Project Proponent has installed additional Gensets, which are not of adequate stack height;
- (xiii) Project Proponent has not provided details regarding Environment Management plan and Cost of environmental activities;
- (xiv) Project Proponent has not provided details / copy of agreement with recycler to handle / dispose hazardous waste (waste oil from DG sets) and STP sludge, plastic waste, e-waste and biomedical waste etc., generated at project site;
- (xv) Project Proponent has not provided a copy of NOC from CGWA.

6. Apart from the above mentioned violations, the Report also concludes that the structural stability of the project may have been affected due to seepage.
7. In view of the above alleged violations, the Joint Committee has made the recommendations which *inter-alia* calls for deposit of compensation for the alleged EC Violations.
8. The Para wise reply of the answering Respondent to the abovementioned alleged EC violations as observed by the Joint Committee are provided hereunder:

(i) **Non Submission of Surface Hydrology Report and Water Regime:**

In terms of the EC, the Project Proponent, vide letter, dated 27.07.2019 submitted the land use certificate, surface hydrology report and water regime report with Dr. Susheel Kumar, Ministry of Environment, Forest and Climate Change. This letter has been duly acknowledged and stamped by the Ministry. Therefore, there is no violation with respect to submission of the above mentioned Reports.

True Copy of letter dated 27.07.2019 is marked and annexed as **ANNEXURE R-2.**

(ii) **Non use of alternate technology for disposal of solid waste:**

The Project Proponent has been using two methods for disposal of solid waste-

- (a) Solid waste disposed of through STP; &

- (b) Solid waste being disposed of through an Organic Waste Convertor (OWC). The Project Proponent has been using the present Organic Waste Convertor since December 2021.

Apart from the above mentioned technologies used, the Project Proponent has also executed Work Order, dated 14.12.2021, wherein the Project Proponent has engaged a vendor for single point collection, secondary segregation and disposal of all solid wastes generated including installing, operating and maintaining Organic Waste Composting Machine for the project. Hence, the answering Respondent is using alternate technology for disposal of solid waste. Photograph of the Organic Waste Convertor is marked and annexed hereto as **ANNEXURE R-3**.

True Copy of the Work Order, dated 14.12.2021 is marked and annexed hereto as **ANNEXURE R-4**.

- (iii) **Non use of recycled water and water from local municipal authority and exploiting groundwater for construction and operational purpose:**

Firstly, the Project Proponent since November 2015 till February 2018 have been using treated water from STP for construction purpose. Thereafter, the answering Respondent installed a STP at the Project premises. It is submitted that the Project Proponent uses the treated water from STP in its premise for construction activities. True Copy of the invoices for STP water utilized by Respondent No.10 from November 2015 to February 2018 is marked and annexed as **ANNEXURE R-5 (Colly)**.

Secondly, insofar as the groundwater is concerned, it is extracted from borewells. It is pertinent to point out here that the only requirement under the EC for extraction and use of ground water was that the answering Respondent had to obtain clearance from the competent Authority.

On 04.08.2018, the answering Respondent had applied for NOCs to extract water from bore wells with the CGWA. However, the same was rejected on 16.12.2020 by the CGWA on the ground that Uttar Pradesh Government has its own regulations for groundwater and directed the answering Respondent to apply for NOCs from the Ground Water Department, Government of Uttar Pradesh. Thereafter, on 03.09.2021, the answering Respondent submitted applications with the Ground Water Department, Government Of U.P. for permission to extract water from 3 borewells. On 05.01.2022, NOC was issued by the Ground Water Department for 2 borewells. The answering Respondent expects that the NOC for the remaining borewell will be issued shortly. In this manner, the answering Respondent has adhered to the terms of the EC. Furthermore, the groundwater is not used for construction purpose and only for domestic use by the residents of the Project.

- (iv) **The Sewage Treatment Plant is not functioning properly and is not treating and reusing grey water. Analytical Results of water samples collected from STP and RWH pit indicate that most of the parameters are exceeding the limit. Mixing of sewage effluent into the storm water drain cannot be ruled out:**

As on date, the Sewage Treatment Plant is fully functional. It is submitted that the Project Proponent recycles and uses water from

the STP for horticulture and construction activities. Further, the answering Respondent is ready if the samples are collected from STP and RWH pit and tested.

(v) **No information provided for sludge disposal and filter press was found in unused condition:**

On 13.08.2019, the Ministry of Environment, Forest and Climate Change, Regional Office (Central Region) (“MOEFC”) sent a Compliance Report to Member Secretary, SEAC, Directorate of Environment for the project developed by answering Respondent. Perusal of Serial No.55 of the Compliance Report makes it evident that the detailed plans for the disposal of STP sludge have been complied with. The tertiary level treated domestic waste-water by STP is used for flushing, gardening and water sprinkling and compost used as manure for horticulture at site.

True Copy of the Compliance Report of the Ministry of Environment, Forest and Climate Change, Regional Office (Central Region) are marked and annexed hereto as **ANNEXURE R-6**.

(vi) **Maintenance of 3 RWH structures were in poor condition. All RWHs were choked and analytical results of water samples collected from RWH pit indicate presence of sewage in RWH pit:**

It is submitted that there are 6 Rainwater Harvesting systems in the project. The Rain Water Harvesting systems are in compliance with the designs as provided by the Groundwater Department. The Compliance Report of MOEFC (marked Annexure R-6) at Serial 14 states that the answering Respondent has complied with the design.

Further, it is submitted that the Project Proponent regularly monitors the conditions of the Rain Water Harvesting pit. The Rainwater Harvesting Pit is cleaned in the pre monsoon period and after every rain and storm. The answering Respondent is ready for inspection of the RWH pit. However, it is pertinent to point out that a storm line drain which connects to the RWH is there in every balcony. The balconies are not meant to be used for washing clothes or to discharge domestic waste. However, the residents of the Project have connected their washing machines to the balcony and the discharge from the washing machine and other domestic discharges are released into the storm line drain. This may lead to mixing of rain water with domestic effluents. While the Project Proponent regularly and repeatedly advises the residents against such practices, it may be noted that these are manifestations of existing behavioral patterns of society. Any change in such patterns requires regular counseling and time for change. While the Project Proponent continues to work with the residents, it expects that over time these changes will happen.

(vii) **Project Proponent has failed to construct roads in project area with the use of suitably processed plastic waste:**

It is submitted that while one of the terms of the EC is that suitably processed plastic waste in the construction of roads should be considered. However, the internal roads have been constructed as per the Fire Departments norms, taking into account the movement of fire tenders and the requirement of R.C.C. roads designed for a particular pressure (usually, in excess of 60 tonnes per square meter). It is submitted the Project Proponent would have violated

norms of Fire Safety had it constructed roads with use of suitably processed plastic waste. Further, the language of the term is directory and not mandatory.

- (viii) **Spent / Used oil from DG set is the hazardous material generated at the site. Project Proponent has not obtained hazardous waste disposal authorization:**

The Project Proponent is a member of Sheetla Waste Management Project (hereinafter referred as “SWMP”), which is an organization the answering Respondent has engaged for the disposal of hazardous and biomedical waste. By virtue of the membership to SWMP, the Project Management has a tie up, dated 18.11.2021 with the SWMP for safe disposal of hazardous and bio medical waste.

True Copy of the duly signed form, dated 18.11.2021 for engagement of Sheetla Waste Management Project for disposal of hazardous waste is marked and annexed as **ANNEXURE R-7**.

- (ix) **Project Proponent has not provided designated visitors parking and instead is allowing visitors parking on common road which is generating traffic congestion near entry and exit point:**

It is submitted that parking areas have been provided in the project in terms of the EC. The Compliance Report of MOEFC (Annexure R-6) records compliance of the same in Serial 32 and 52. It is respectfully submitted that the parking facility has been provided as per the sanction lay out plan in accordance with the norms of MOEF.

- (x) **Project Proponent is not utilizing solar energy for street and park lighting. No source of renewable energy has been observed at project site:**

On 17.01.2022, the Project Proponent has installed solar panels generating 40 KW of solar power. The solar power generated from the panels is supplied to the main electricity grid connection of the project. It is submitted that the street and park lighting requires around 25KW of power. The Project Proponent also uses CFL based lighting in the common areas in order to reduce the consumption of power by 20%.

True Copy of the work completion and handing over certificate, dated 17.01.2022 is marked and annexed as **ANNEXURE R-8**.

(xi) **Project Proponent has not submitted report on the energy conservation:**

It is submitted that the Project Proponent, as recorded in Serial 35 of the Compliance Report of MOEFC (Annexure R-6), has undertaken to provide the report on energy conservation after the completion of the project. It is submitted that the energy conservation report can only be accurate once the said Project is completely constructed. The answering Respondent undertakes to submit the Report on completion of the project.

(xii) **Project Proponent has installed additional Gensets, which are not of adequate stack height:**

On the date of the inspection the said Gensets were only being tested and were not fully operational. The Gen sets installed at present are fixed at an adequate height.

Photographs of the gen set are marked and annexed hereto as **ANNEXURE R-9**.

- (xiii) **Project Proponent has not provided details regarding Environment Management plan and Cost of environmental activities:**

The Project Proponent in its Environmental Impact Assessment Report that was submitted to the SEAC, has provided for certain CSR activities from page 202 onwards of the document. The Project Proponent undertook to provide creche facilities for the construction workers and also undertook to facilitate Corporate Environment Responsibility. The Project Proponent further undertook to plant trees along the main road and median. The Project Proponent has undertaken to spend Rs.213 Lakh till the completion of the project in CSR and CER activities. The answering Respondent undertakes to provide Environment Management Plan and Cost of Environmental Activities as per the directions of this Hon'ble Tribunal.

- (xiv) **Project Proponent has not provided details / copy of agreement with recycler to handle / dispose hazardous waste (waste oil from DG sets) and STP sludge, plastic waste, e-waste and biomedical waste etc., generated at project site:**

The alleged violation observed in this Para has been dealt with by the answering Respondent in the previous Paras. The contents of Para 7 (v) and 7 (viii) above may be read as part and parcel of the present para as the same is not being repeated herein for the sake of brevity.

- (xv) **Project Proponent has not provided copy of NOC from CGWA:**

On 04.08.2018, the answering Respondent had applied for NOCs to extract water from bore wells with the CGWA. However, the same was rejected by the CGWA on the ground that Uttar Pradesh Government has its own regulations for groundwater. Accordingly, the Project Proponent was directed to apply for NOCs from the Ground Water Department, Government of Uttar Pradesh. Thereafter, on 03.09.2021, the answering Respondent, in terms of the EC, submitted applications with the Ground Water Department, Government Of U.P. for permission to extract water from 3 borewells. On 05.01.2022, NOC bearing No. REG013555 and REG048660 were issued by the Ground Water Department for 2 borewells. The answering Respondent expects that the NOC for the remaining borewell will be issued shortly. In this manner, the answering Respondent has adhered to the terms of the EC. Furthermore, the groundwater is not used for construction purposes and only for domestic use by the residents of the Project.

True Copy of NOCs bearing No. REG013555 and REG048660 issued by the Ministry of Ground Water, Government of Uttar Pradesh are marked and annexed as **ANNEXURE R-10 (Colly.)**.

9. Apart from the above, the answering Respondent has obtained Structural Stability Certificate, dated 05.02.2012, issued by Prof V.K. Gupta from IIT Roorkee. It is submitted that the Project Proponent could not have got the Completion Certificate without the structural stability certificate.

True Copy of the Structural Stability Certificate is marked and annexed hereto as **ANNEXURE R-11**.

10. It is respectfully submitted that the answering Respondent has complied with, and is in compliance with, the majority of the alleged violations that have been highlighted by the Joint Committee in the Report. In case there is any deficiency / non compliance, the answering Respondent undertakes to take all necessary action / steps to ensure that it rectifies such non-compliance.
11. The balance of convenience is in favour of the answering Respondent and case is prima facie in favour of the Respondent.
12. In view of the major compliances as mentioned in the previous Para(s), the answering Respondent prays before this Hon'ble Tribunal to recall the Order, dated 04.02.2022 restraining the answering Respondent from creating third party rights. Irreparable loss and injury would be caused to the stakeholder - i.e., residents / allottees of the Project if the Order is not recalled and sales (of apartments) are not allowed to be made, as there would be lack of receivables from fresh sales leading to stalling of construction.

### **PRAYER**

In light of the above facts and circumstances, it is most respectfully prayed that this Hon'ble Court may be pleased to-

- i. Dismiss the captioned Original Application;
- ii. Recall Order, dated 04.02.2022 restraining Respondent No.10 from creating third party rights in the Project;

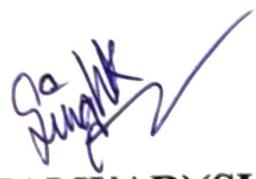
**AND**

- iii Pass any other order in the interest of justice as this Hon'ble Court would deem fit.

For SAVFAB BUILDTECH PVT. LTD.

  
 Authorised Signatory  
**RESPONDENT NO.10/  
 PROJECT PROPONENT**

**FILED THROUGH**

  
**(NALIN TALWAR)(SUNIL TYAGI)  
 (PRERNA KOHLI)(SANDEEP BHURARIA)  
 (VISHNU ANAND)(KUSTUBH SINGH)**

Counsels for the Respondent No.10

ZEUS Law

2 Palam Marg, Vasant Vihar,

New Delhi 110057

Place- New Delhi

Date- 02/05/2022

### **Verification**

I, Siddharth Modi, son of Mr.Satish Kumar Modi, Resident of KD-97, Kavi Nagar, Ghaziabad aged about 30 years, authorized representative of the Respondent No.10 do hereby verify and declare that the contents of this reply are true to my personal knowledge and on the basis of the legal advice. I have not suppressed any material fact from this Hon'ble Court.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

**Original Application No. 199 of 2021**

**IN THE MATTER OF:**

Saviour Park Apartment Owners  
Association

...Petitioner

**Versus**

State of Uttar Pradesh & Ors.

... Respondents

**AFFIDAVIT OF MR. SIDDHARTH MODI SON OF LATE MR.  
DURG SINGH, RESIDENT OF KD 97, KAVI NAGAR, GHAZIABAD,  
PRESENTLY AT NEW DELHI, AGED ABOUT 30 YEARS,  
AUTHORIZED REPRESENTATIVE OF THE RESPONDENT NO.10**

---

I, Siddharth Modi, the above-named deponent, do hereby solemnly affirm and declare as under:-

1. That I am the authorized representative of Respondent No.10 in the above captioned matter. I am well conversant with the facts of the case and as such, competent to swear this affidavit.
2. That the accompanying reply has been drafted under my instructions and the contents thereof, except the legal averments contained therein, are true and correct on the basis of records maintained by Petitioner Company in the ordinary course of business. The legal averments contained therein are true and



correct on the basis of the legal advise, received and believed by me to be true and correct.

3. The annexures to the Original Application are true Copies of their respective originals.

For SAVFAB BUILDTECH PVT. LTD.

4. The contents of above paragraphs are true and correct.

*Modi*  
Authorised Signatory  
Authorised Signatory

DEPONENT

IDENTIFIED BY  
*Singh*

VERIFICATION:

I, Siddharth Modi, the above-named deponent, do hereby verify that the contents of this Affidavit are true and correct. No part of this Affidavit is false and no material facts have been concealed therefrom.

For SAVFAB BUILDTECH PVT. LTD.

Verified at New Delhi on this day of 2 MAY 2022 2022.

*Modi*  
Authorised Signatory

DEPONENT



**ATTESTED**  
**BALJIT SINGH**  
NOTARY DELHI-10615  
Govt. of India  
NEW DELHI

- 2 MAY 2022

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF SAVFAB BUILDTECH PRIVATE LIMITED HELD ON TUESDAY, THE 12<sup>TH</sup> DAY OF APRIL, 2022 AT 11 A.M. AT THE REGISTERED OFFICE – 177, BLOCK-A, 4<sup>TH</sup> FLOOR KONDLI GHAROLI DELHI-110096.

It has been unanimously resolved that **Mr. Siddharth Modi**, authorized representative of the Company,

be and is hereby authorized to:

- I. represent the Company; and/or appoint advocates to appear on behalf of the Company; and/or authorize any other person to either represent the Company or to appoint advocates to appear on behalf of the Company or to do both; and to execute the requisite papers in furtherance of the aforementioned acts;
- II. represent the Company before any court of law, board, tribunal, or quasi-judicial body, etc. within the territorial jurisdiction of India;
- III. represent the Company in any legal proceedings, including but not limited to suits, appeals, applications, complaints, writ petitions, review petitions, revision petitions, recoveries, executions, winding up petitions, any petitions before any Court of law, arbitration proceeding, etc. filed, initiated by or against the Company;
- IV. sign/execute all such documents and papers, vakalatnamas, notices, suits, replies, applications, appeals, statement of claims in relation to any legal proceedings before any Court of law, or in arbitrations proceedings;
- V. to do all such acts and deeds as may be necessary, including that of filing or defending any suits or other matters filed by or against the Company, and to execute and to lead evidence as may be necessary in the legal proceedings of the Company;
- VI. withdraw/settle the matters, for and on behalf of the Company, whether filed by or against the Company, and to give statements or sign any compromise deed/documents in furtherance thereof;
- VII. receive or make any payments; receive and take possession of various documents etc. on behalf of the Company.

For SAVFAB Buildtech Pvt. Ltd

  
Director

Archit Garg  
Director  
DIN: 06368123

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
ORIGINAL NO. 199 OF 2021**

**IN THE MATTER OF:**

Saviour Park Apartment Owners Association

...Petitioner

**Versus**

State of Uttar Pradesh & Ors.

...Respondents

**INDEX OF ANNEXURES**

<b>S. No.</b>	<b>Particulars</b>	<b>Page</b>
1	<b>Annexure R-1</b> Table highlighting the alleged Non Compliance/ violations observed by the Joint Committee vide Report, dated 27.01.2022 and the actual status of such alleged violations.	
2.	<b>Annexure R-2</b> True Copy of letter dated 27.07.2019.	
3.	<b>Annexure R-3</b> Photograph of the Organic Waste Convertor.	
4.	<b>Annexure R-4</b> True Copy of the Work Order, dated 14.12.2021.	
5.	<b>Annexure R-5</b> True Copy of the invoices for STP water utilized by Respondent No.10 from November 2015 to February 2018	
6	<b>Annexure R-6</b>	

	True Copy of the Compliance Report of the Ministry of Environment, Forest and Climate Change, Regional Office (Central Region)	
7.	<b>Annexure R-7</b> True Copy of the duly signed form, dated 18.11.2021 for engagement of Sheetla Waste Management Project for disposal of hazardous waste.	
8.	<b>Annexure R-8</b> True Copy of the work completion and handing over certificate, dated 17.01.2022.	
9.	<b>Annexure R-9</b> Photographs of the gen set	
10.	<b>Annexure R-10</b> True Copy of NOCs bearing No. REG013555 and REG048660 issued by the Ministry of Ground Water, Government of Uttar Pradesh	
11.	<b>Annexure R-11</b> True Copy of the Structural Stability Certificate.	

**RESPONDENT NO.10/  
PROJECT PROPONENT**

**THROUGH**



**(NALIN TALWAR)(SUNIL TYAGI)  
(PRERNA KOHLI)(SANDEEP BHURARIA)  
(VISHNU ANAND)(KUSTUBH SINGH)**

Counsels for the Respondent No.10  
ZEUS Law  
2 Palam Marg, Vasant Vihar,  
New Delhi 110057

Place - New Delhi  
Date – 02/05/2022

## VIOLATIONS OF EC CONDITIONS ALLEGED BY THE APPLICANT

S.No.	Violations	Compliance
1.	The Project Proponent has not Submitted surface hydrology report and water regime of project.	Project Proponent is <b>compliant.</b> vide letter, dated 27.07.2019 submitted the land use certificate, surface hydrology report and water regime report with Dr. Susheel Kumar, Ministry of Environment, Forest and Climate Change.
2.	Project Proponent is not using alternate technology for disposal of solid waste	Project Proponent is <b>compliant.</b> The Project Proponent has been using methods for disposal of solid waste- (a) Solid waste disposed of through STP; & (b) Solid waste being disposed of through an Organic Waste Convertor (OWC).
3.	Project Proponent is not using recycled water and water from local municipal authority	Project Proponent is <b>compliant.</b> The Project Proponent since November 2015 till February 2018 have been using treated water from STP for construction purpose. Thereafter, the answering Respondent installed a STP at the Project premises.
4.	Project Proponent Sewage Treatment Plant is not functioning properly	Project Proponent is <b>compliant</b> and the STP is fully functional and operational as on date.
5.	No information provided relate to sludge disposal and filter press was found in unused condition	STP found <b>to be in compliance</b> by the MOEFCC. the Project Proponent has been found to be in compliance with the EC conditions.
6.	Rainwater harvesting maintained in poor condition. Analytical results of water sample indicate presence of sewage in rainwater harvesting pit	It is submitted that there are 6 Rainwater Harvesting systems in the project. The Rain Water Harvesting systems <b>are in compliance</b> with the designs as provided by the Groundwater Department.
7.	Project Proponent failed to construct roads with use of suitably processed plastic waste as per EC conditions.	Project Proponent is <b>not compliant</b> with the corresponding condition. It is however pertinent to note that the

		language of the term is <b>directory and not mandatory</b> .
8.	Spent oil from DG sets is the hazardous waste material generated on site. PP has not obtained hazardous waste disposal authorization.	Project Proponent is <b>compliant</b> with the corresponding condition by engaging with a vendor for the disposal of hazardous and biomedical waste.
9.	Project Proponent has not provided designated visitors parking as per EC conditions.	<b>Not compliant</b>
10.	Project Proponent is not utilizing solar energy for street and park lighting. No renewable energy source has been observed at project site.	Project Proponent <b>is in compliance</b> with the corresponding condition. It is submitted that the Project Proponent has installed solar panels generating 40 KW of solar power on 17.01.2022.
11.	Project Proponent has not submitted report on energy conservation.	It is humbly submitted that the energy conservation report can only be accurate once the said Project is completely constructed.
12.	Project Proponent has installed additional Gensets, which are not of adequate stack height.	Project Proponent <b>is compliant</b> with the corresponding condition. The Gen sets at present are fixed at an adequate height.
13.	Project Proponent has not provided details regarding Environment Management Plan and cost of environment activities	Project Proponent <b>is not compliant</b> with the corresponding condition.
14.	Project proponent has not provided details/copy of agreement with recycler to handle/dispose hazardous waste and STP sludge, plastic waste, e-waste and biomedical waste generated at the project site.	Project Proponent <b>is compliant</b> with the corresponding condition. The Project Proponent has as on 18.11.2021 has engage a vendor for safe disposal of biomedical and bio medical waste.
15.	Project Proponent has not provided copy of NOC from CGWA	The Project Proponent <b>has complied</b> with the corresponding condition by obtaining NOCs issued by the Ministry of Ground Water, Government of Uttar Pradesh for extraction of water from 2 bore wells.



Ref No : SVAFAB/ENV/112

Date: 27.07.2019

To,

Dr Susheel Kumar  
 Scientist 'C'/ Dy. Dir. (S)  
 Ministry of Environment, Forest & Climate Change  
 Regional Office (Central Region)  
 Kendriya Bhawan, 5<sup>th</sup> Floor, Sector-H,  
 Aliganj, Lucknow-226024

**Subject:** Reply against discrepancies noticed during the site visit.

**Ref:** Environmental Clearance No. 3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013.

Sir,

In reference to the subject mentioned above, we are submitting our reply against each discrepancy is as follows:

Sr. No	Discrepancy	Reply
1.	EC condition revealed that PAs need to install the STP of 170 KLD capacity whereas as per CTE obtained the consent is for 400 KLD capacity. PAs need to provide clarification regarding this condition.	It was printing error on the Environmental Clearance. During the final appraisal in 2013, Company proposed to installed STP of capacity 400 KLD. Copy of final presentation enclosed as Annexure -1 . After obtaining clearance same has been installed and company also obtained the CTO for the same. Currently we are treating 100 % waste water generated within premises through STP of capacity 400 KLD as per MOEF&CC norms.
2.	PAs need to provide following documents at the earliest: consent to Operate for three operational towers, Land documents, Land use certificate from authority, Structural Stability Certificate, NOC from concerned Fire Department, Environment Management Plan, Surface hydrology and water regime report, STP Adequacy report, copy of hazardous/e-waste management contract, water bills for using STP water for construction, details of CSR with breakup cost, Permission from State/	Consent to Operate Air and Water enclosed as Annexure - 2. Land document and landuse certificate enclosed as Annexure - 3. Structural Stability Certificate enclosed as Annexure - 4. Fire NOC enclosed as Annexure - 5. EMP and Hydrogeology and CSR plan enclosed as Annexure - 1. Waste of SAVFAB Bulditech Pvt. Ltd. being utilized in Site at Ring Road, Mubain Nagar, GHAZIABAD Tel. : 0120-6500450, 6500451

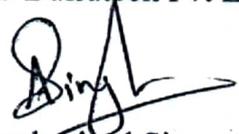




	District mining department for excavation to this office.	construction. Excavation Permission enclosed as Annexure – 6. Copy of prefeasibility report of STP enclosed as Annexure – 7.
3.	PAs need to submit the third party analysis report for ambient parameters including ambient noise, soil and water to this office.	Third party analysis reports for ambient parameters including ambient noise, soil and water are enclosed as Annexure – 8.
4.	PAs need to provide third party analysis report of noise level of 500 KVA DG set installed at site	Third party analysis report is enclosed as Annexure 9 for noise level of 500 KVA DG set installed at site.

It is requested that kindly consider our reply for certified compliance report for which we shall be highly obliged.

Yours sincerely,  
For SAVFAB Buildtech Pvt Ltd,

  
Authorised Signatory

  
TRUE COPY

**SAVFAB Buildtech Pvt. Ltd.**  
108, Katori Mill, Loni Road, Mohan Nagar,  
GHAZIABAD Tel. : 0120-6500450, 6500451

## Annexure R-3



# Annexure R-4



## Work Order

To

SWR AND RECYCLING PRIVATE LIMITED  
11-A PKT-A MIG GTB ENCLAVE  
NEW DELHI East Delhi DL 110093 IN

**Sub: Contract for single point collection, Secondary Segregation and Disposal of all the Solid Waste generated including Installing, Operation and Maintenance of Organic Waste Composting (OWC) Machine(s) for Group Housing Project: SAVFAB BUILDTECH PVT. LTD. //SAVIOUR PARK SOCIETY, 108, Loni Rd, , Mohan Nagar, Ghaziabad, Uttar Pradesh 201007.**

Dear Sir.

With reference to your offer and subsequent discussions. SAVFAB BUILDTECH PVT. LTD.//M/S SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007(First Party), is pleased to award the above-mentioned work to M/S SWR AND RECYCLING PRIVATE LIMITED (Second Party)

Whereas the First Party is having a Group Housing Project: "SAVFAB BUILDTECH PVT. LTD.//SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007

"having allied constructions along with Parks and Green Areas. The Second Party has approached to the First Party for the Work of solid waste management of the Township SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007 and the First Party has awarded the said work to the Second Party for the above Group Housing Project at "SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007" Details of the above project have been given in the Drawing/ Plan attached herewith as Annexure. The Second Party shall make its own arrangement for single point collection of the solid waste as being generated from apartments of the Group Housing Buildings. After Solid Waste Segregation, all inorganic solid waste collected from the houses including paper, plastic, metal, etc. shall be taken away by the Second Party and the Organic Waste shall be processed by using the OWC Machine(s) as per specifications.

For SAVFAB BUILDTECH PVT. LTD.

*[Signature]*  
14/12/21  
Authorised Signatory

SWR AND RECYCLING PRIVATE LIMITED

*[Signature]*  
Authorised Signatory

*[Handwritten mark]*  
TRUE COPY

**SAVFAB Buildtech Pvt. Ltd.**  
108, Katori Mill, Loni Road, Mohan Nagar,  
Ghaziabad-201007 Tel. 0120-4166046  
CIN : U45400DL2010PTC208081

**Scope of Work of the First Party the First Party Shall**

1. Provide desired composting plant infrastructure (composting plant building, approach roads, power supplies, water supplies etc.) at SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007.
2. Provide to the Second Party: Electricity and Water connection without any charges for Operation and maintenance of the OWC Machine(s).
3. Provide Charges to the Second Party: Against all the services provided to the First Party, as per the scope of this Work Order
  - a) Rs. 80/ per flat (Occupied) per month, excluding taxes as applicable.

**Scope of Work of Second Party the Second Party**

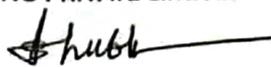
1. Installing appropriate capacity composting Semi-Automatic machine at its own cost without any financial burden to the First Party.
2. Collect Solid Waste from single point Collection: To collect primary Segregated Solid Waste from single point collection, on daily basis, in morning in Blue colored container/Bag for Inorganic Waste and Green colored container for Organic Waste. Bring these containers/Bags (Blue and Green), each having minimum 50 liter capacity, to the OWC Machine(s) premises of the project. The waste collector persons of the 'Second Party' will have proper uniform i.e. waist jacket, mask, gloves, shoes and ID.
2. Keep All Equipment/ Tools: The Waste Collector persons should keep all cleaning equipment tools including a mat and wiper to keep the composting plant clean/hygiene. Anti Rodent and Fly Control Measures will also be implemented.
3. Segregate Solid Waste Daily: The above collected primary segregated Solid Waste has to be secondary segregated on daily basis by the forenoon at the OWC Machine(s) premises or as the space being provided by the site in charge.
4. Operate and Maintain OWC(s): The above segregated organic solid waste shall be processed in the OWC machine(S) along with prescribed desired chemicals and once the compost cycle of the OWC is completed, compost produced shall be collected in bags/Crates in proper hygienic conditions.  
  
100% of produced matured compost shall be given to the First Party to use for their in-Group Housing various horticulture purposes. If unable to utilize the compost, second party will keep a record of compost being taken out from the society and collecting at any outside facility. Upon demand only 30% of the compost taken out as per record will be provided free of cost.
5. Transport Inorganic Solid Waste and Clean the Site: All Non-organic solid waste collected from the flats including paper, plastic, metal, etc. would be taken away by the Second Party without any charges to the First Party. This Non-organic solid waste shall be transported from the OWC Machine(s) premises and the site shall be cleared latest by 3:00 PM in proper hygienic habitable conditions, by the Second

of SAVFAB BUILDTECH PVT. LTD.

  
Authorised Signatory

  
TRUE COPY

SWR AND RECYCLING PRIVATE LIMITED

  
Authorised Signatory

Party, on daily basis. All provisions in respect to transportation and disposal as laid down by various laws/ Ghaziabad Authority and SWM Act 2016 will adhere while disposing of the inorganic waste outside the society at no cost to first-party.

6. Provide Staff for the above Operation & Maintenance: All the staff required carrying out the said job of collection, segregation and disposal of solid waste and allied activities shall be provided by the Second Party without any extra charge to the First Party. Adequate staff will be deployed to meet the timelines as stated above.

7. Make All the Statutory Compliances: The Second Party shall provide all Personal Protective Equipment's/ tools i.e waist jacket, disposable mask, gloves, etc., including all statutory compliances for carrying out the said job at its own cost without any financial burden to the First Party.

#### Terms and Conditions

1. The second party shall install a static Semi-Automatic composting machine at the premises of the First party.

2. That this contract will be for a period of 60 months. Both Parties reserves the right to renew or extend or terminate the contract after 5 year with a notice of 90 Days to the Second Party.

3. The Composting Machine shall remain the property of SWR AND RECYCLING PRIVATE LIMITED throughout this contract period for 5 Years. After completing the contract period for 5 years, the ownership of Composting Machine shall be transferred to the SAVFAB BUILDTECH PVT. LTD.//SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007.

4. The Second Party will be allowed to remove all its tools, materials, machinery etc. from the premises of the First Party within 15 days on the termination of this contract. After 15 days of the termination of this contract, it shall be deemed that the Second Party has taken away all its tools, material, machinery etc., and no claim whatsoever of the Second Party will be entertained in this regard.

5. The Second Party will raise the bill before 5th day of every month and the First Party shall make monthly payment for the work performed by the Second Party with applicable tax(s) within 21 days.

6. That in the event of any failure on the Part of Second Party to fulfill any and/or all the terms of this contract, the First Party shall have the right, among other things to rescind this contract and/or to get the work done by himself through any other party at the cost of the Second Party.

7. That no compensation shall be payable by the First Party to the Second Party in the event of cancellation/suspension / postponement of this contract.

8. That the staff of the Second Party working at the site must rigidly follow all the rules and guidelines of the First Party regarding entry with proper Identification Cards issued by security or maintenance office of the First Party, exit and safety precautions and maintain strict discipline.

of SAVFAB BUILDTECH PVT. LTD.

Authorised Signatory

SWR AND RECYCLING PRIVATE LIMITED

Authorised Signatory

TRUE COPY

9. That the workman engaged by the Second Party to perform the work under the scope of this work order shall be the employees of the Second Party, The Second Party shall be solely responsible for the compliance of labor laws, applicable acts. Rules and regulations made by the Central and the state Governments or Local Authorities in the event of any financial liability attributed to the First Party, the Second Party hereby agree to reimburse that to the First Party.

10. In the event of termination of this Agreement before the completion of the term of the contract, the First Party reserves the right to maintain the Composting Plant after the First Party has paid the cost of the Composting Machine to the Second Party. The first party shall pay the second party the cost of the composting machine (as per Annexure 1) after deducting the depreciation value (as per Annexure 2). That this contract shall be deemed to have concluded at New Delhi and only the courts at New Delhi shall be competent to deal with the matter.

11. That the acceptance of these terms & condition shall be deemed to have been implicitly given by the Second Party unless these term & conditions are modified in writing by the First Party, these shall be binding and conclusive on the Second Party. Safety at Work Site: The Second Party shall take all preventive measures for the safety of their workmen and other staff. Also, the Second Party shall be fully responsible for the Statutory Compliance related to the workers (Payment as per minimum wages, PF, ESI etc.). The Second Party will take workers compensation insurance at own cost and would be solely liable for any kind of compensation in case of an accident at site, if any and thus indemnify the first party on account of any accident.

12. Payment and Taxation:

13. The First Party will make payment and applicable tax to the Second Party under the scope of this Work Order as being mutually agreed till the contract period.

14. In the event of any additional charges are levied by the Ghaziabad Authority for dumping the inert waste, that charges shall be payable as per mutual understanding between first and the second party.

15. Extra Item:

In case any item not covered in this contract is required to be carried out at the site, approval in writing for the same has to be obtained from the site in charge of the First Party, before the payment.

16. Safe Custody of Material:

The Second Party shall be responsible for the safe custody of the machine(s), material issued to him by First Party.

17. That on the termination of this contract the Second Party shall immediately remove its tools materials machinery etc. stored in the OWC machine(s) premises, on the termination of this contract it shall be deemed that the Second Party has taken away all its tools, material, machinery etc. within two days of the termination of this contract, after the expiry of two days no claim whatsoever of the Second Party will be entertained in this regard.

For SAVFAB BUILDTECH PVT. LTD.

  
Authorised Signatory

SWR AND RECYCLING PRIVATE LIMITED

  
Authorised Signatory

  
TRUE COPY

### 18. Contractor store, site offices and other facilities:

The Second Party is permitted for storing his tools, plant, materials, etc. in the OWC machine(s) premises. The Second Party shall at its own cost, make all arrangements for space, lodging, transportation etc. for the work provided under the scope of this Work Order. No person will be allowed to stay on site except the OWC Operator. Further, the Second Party will always maintain hygienic & habitable conditions throughout the whole process under the scope of its work.

### 19. Arbitration:

That all questions and disputes relating to this Contract whether during the progress of the work or after the Completion or abandonment thereof, at the request of the aggrieved party in writing, shall be referred to the sole arbitration of the person nominated and appointed SAVFAB BUILDTECH PVT. LTD.//SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007.

The Sole Arbitrator to whom the matter is originally referred being transferred or having vacated his office or being unable to act for any reason whatsoever, SAVFAB BUILDTECH PVT. LTD.// M/S SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007, as aforesaid at the time of such transfer, vacation of office or inability to act, shall appoint another person to act as arbitrator in accordance with the terms of the Contract. Such person as and when appointed shall proceed with the reference from the stage at which it was left by his predecessor in accordance with the rules, regulations and the law of the land. It is also a term of this Contract that no person other than a person appointed by SAVFAB BUILDTECH PVT. LTD.// SAVIOUR PARK SOCIETY, 108, Loni Rd, Mohan Nagar, Ghaziabad, Uttar Pradesh 201007 as aforesaid should act as Arbitrator and if for any reason that is not possible, the matter is not to be referred to arbitration at all.

It is also the term of the Contract that the party invoking the arbitration clause shall specify the dispute(s) or difference(s) to be referred to the arbitration under this Contract together with the amount(s) claimed in respect of each such dispute(s) or difference(s). In an arbitration invoked at the instance of either party to the Contract, the Arbitrator would be free to consider the counterclaims of the other party or even though they are not mentioned in the reference to arbitration.

Subject as aforesaid, the provisions of the Arbitration and Conciliation Act, 1996 (No.26 or 1996) or any statutory modification or re enactment thereof and rules made there under and for the time being in force shall apply to the arbitration proceeding under this Clause.

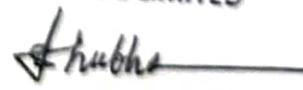
Jurisdiction – Court at Delhi.

For SAVFAB BUILDTECH PVT. LTD.

  
Authorized Signatory

Authorized Signatory

SWR AND RECYCLING PRIVATE LIMITED

  
Authorized Signatory

  
TRUE COPY



### Annexure 1

### Composting Plant Cost

Sr. No.	Machinery and Equipment	Qty. (No)	Rate	Amount	Tax Rate	Tax Amt	Total Amount
1	Composting Machine	1	6,00,000.00	6,00,000.00	12%	72,000.00	6,72,000.00
3	Composting Container (1100 LTR.)	2	25,400.00	50,800.00	18%	9,144.00	59,944.00
4	Installation, Commissioning & Training	1	10,000.00	10,000.00	18%	1800.00	11,800.00
5	Fright/Transportation	1	20,000.00	20,000.00	18%	3600.00	23,600.00
<b>Grand Total</b>				<b>6,80,800.00</b>		<b>86,544.00</b>	<b>7,67,344.00</b>

#### Product Specification

Usage/Application	Organic Waste Composting
Treatment	600 - 800 kg/Day
Capacity	
Power Source	Electronic
Quality Of Compost	High Quality
Voltage	440 V
Outer Body	Ms
Inner Tank	SS 304
Automation Grade	Semi-Automatic
Frequency	60 Hz
Dimensions	2150 mm x 1400 mm x 1225 mm
Capacity	50 kg/Batch
Power	8 HP

For SAVFAB BUILDTECH PVT. LTD.  
  
 Authorised Signatory

SWR AND RECYCLING PRIVATE LIMITED  
  
 Authorised Signatory

**Annexure 2**  
**Depreciation valuation Sheet**

S: no	Period	Deduction percentage of depreciation
1	Within 1st year	10%
2	Within 2nd year	20%
3	Within 3rd year	40%
4	Within 4th year	60%
5	Within 5th year	80%

For SAVFAB BUILDTECH PVT. LTD.

  
Authorized Signatory

SWR AND RECYCLING PRIVATE LIMITED

  
Authorized Signatory

9  
TRUE COPY



Government of India  
Form GST REG-06  
[See Rule 10(1)]

Registration Certificate

Registration Number : 07ABBCS9926J1ZV

1.	Legal Name	SWR AND RECYCLING PRIVATE LIMITED			
2.	Trade Name, if any	SWR AND RECYCLING PRIVATE LIMITED			
3.	Constitution of Business	Private Limited Company			
4.	Address of Principal Place of Business	POCKET-A, 11A, MIG FLAT, GTB ENCLAVE, EAST DELHI, East Delhi, Delhi, 110093			
5.	Date of Liability				
6.	Period of Validity	From	06/10/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		SWR AND RECYCLING PRIVATE LIMITED  Authorised Signatory			
Name		UJWAL KUMAR			
Designation		Superintendent			
Jurisdictional Office		Ward 77			
9. Date of issue of Certificate		06/10/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 06/10/2020 by the jurisdictional authority.

TRUE COPY

568



GSTIN 07ABBCS9926J1ZV  
Legal Name SWR AND RECYCLING PRIVATE LIMITED  
Trade Name, if any SWR AND RECYCLING PRIVATE LIMITED

**Details of Additional Places of Business**

Total Number of Additional Places of Business in the State 0

SWR AND RECYCLING PRIVATE LIMITED

Authorised Signatory

TRUE COPY



GSTIN

07ABBCS9926J1ZV

Legal Name

SWR AND RECYCLING PRIVATE LIMITED

Trade Name, if any

SWR AND RECYCLING PRIVATE LIMITED

**Details of Managing / Whole-time Directors and Key Managerial Persons**

1



Name

MAMTA SINGH

Designation/Status

Director

Resident of State

Uttar Pradesh

2



Name

RAJESH SINGH

Designation/Status

DIRECTOR

Resident of State

Delhi

SWR AND RECYCLING PRIVATE LIMITED

  
Authorized Signatory

TRUE COPY

570  
TIN No. 09765716715C

S.T.P. WATER Annexure R-5

BILL/CASH MEMO

Mob : 9313127741  
9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 01

Date : 04/11/15

M/s SAVIDUR PARK, SAVFAS BUILDTECH PUT LTD  
PLOT NO. 108, KATOLI MILL MOHAN NAGAR G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT		
				Rs.	P.	
0	TOTAL NOS. OF TRIP IN MONTH OF OCT	97 5000 LTR	350	33950	00	
Rupees in Words THIRTY THREE THOUSAND NINE FIFTY ONLY - XXX -				TOTAL	33950	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

For DURGA SHIVAM EARTH MOVERS

TRUE COPY

21259

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

571

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 10

Date: 06/12/15

M/s SAHOO PARK, SAURAB Buildtech Pvt Ltd  
PLOT NO. 108 KATKI MILL LONIKROAD G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TRIPS IN MONTH OF NOV'15 STP WATER	74 5000 LTR	350	25900	00
Rupees in Words: Twenty five thousand nine hundred only			TOTAL	25900	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

572

TIN No: 09765716715C

BILL/CASH MEMO

Mob : 9313127741

9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 17

Date : 09/11/16

M/s SAUIOUR PARK, SAV FAB, BULLTECH PUT  
LTD. PLOT NO. 108 KATORI MILL MOHAN NAGAR

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT		
				Rs.	P.	
0	TOTAL TRIPS IN DECEMBER 8. T.P WATER	37 5000	350	12950	00	
Rupees in Words Twelve thousand NINE HUN- DRED FIFTY ONLY				TOTAL	12950	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 93131 1  
9810265634 573

# DSEM DURGA SHIVAM EARTH MOVERS

VIII-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

Date : 01/02/16

No. 6

M/s SAIVOUR PARK, SAV FAB BUILDTECH PVT  
LTD PLOT NO 108 KATORI MILL LANE ROAD G/B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL TANKER S.T.P WATER 5080 LTRS JAN 16	201	350	70350	00

Rupees in Words... SEVENTY THOUSAND  
THREE HUNDRED FIFTY ONLY

TOTAL 70350 00

& O. E.  
Goods once sold will not be taken back.  
Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS  
Signature

574 No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

VIII-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 4

Date : 01/03/2015

M/s Sarvepark, Sarfab buildtech Pvt. Ltd

Plot no. 108, Katori mill, Loni road, Mahanagar (G.B.)

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
①	Total no.s of Dup in month of Feb'15 S.T.P	78 5000 LTAs	350	27300	00
Total in Words <u>Twenty Seven thousand two hundred only</u>				<b>TOTAL</b>	27300 00

E.  
Once sold will not be taken back.  
as applicable.  
Signature

For DURGA SHIVAM EARTH MOVERS

TRUE COPY

[Signature]  
Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

575

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 29

Date : 08/4/2016

M/s SAIVOUR PARK, SAVFAR BUILDTECH PVT  
LTD. PLOT NO. 108 KATOLA MILL LONI ROAD G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	S.T.P WATER TRENCH 5000 LRS	199	350	69650	00
Rupees in Words..... SIXTY NINE THOUSAND SIX HUNDRED FIFTY ONLY - X			TOTAL	69650	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

Signature

576  
TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 48

Date : 07/5/15

M/s SAVIDOUR PARK SAUPAD BUILTECH PVT. LTD

PLOT NO: 108, KATORI MILL, LONI ROAD MUMBAI NAGAR  
P.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
01	BTAC TRIP 89 IN S.T.P WATER MONTH OF APRIL	89 5000 LTRS	350	31150	00
Rupees in Words. THIRTY ONE THOUSAND ONE HUNDRED FIFTY ONLY			TOTAL	31150	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

577

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 6

Date : 06/05/2016

M/s SAUVOUR PARK, SAIKHAB BUILDTECH PVT. LTD. Plot No. 18  
Kadooli Mill, Loni Road, Mohan Nagar G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TRIP IN MAY  S.T.P TANKER	67  5000 LTRS	350	23450	00
pees in Words... TWENTY THREE THOUSAND FOUR HUNDRED FIFTY ONLY			TOTAL	23450	00

O. E.  
Goods once sold will not be taken back.  
as applicable.

For DURGA SHIVAM EARTH MOVERS

Signature

TRUE COPY

Signature

578

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 2

Date : 02/07/16

M/s SAVIKUR PARR, SAVFAB RUILTECH PVT  
LTD PLOT NO. 108 KATOKI MILL G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NOS OF TRIPS OF S.T.P WATER TANKER 5000 LTR JUNE '16	212	350	74200	00
0					
Rupees in Words... SEVENTY FOUR THOUSAND TWO HUNDRED ONLY				TOTAL	74200 00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

For DURGA SHIVAM EARTH MOVERS

TRUE COPY

Signature

TIN No: 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

579

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 9

Date : 09/08/2015

M/s SAIVOUR PARK, SAULAB BUILDTECH PVT LTD  
PLOT NO. 108, KATORI MILL, LONI ROAD MINDA

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT		
				Rs.	P.	
0	TOTAL NOS OF TRIP IN MONTH OF JULY '15	97	350	33950	00	
Rupees in Words... <u>THIRTY THREE THOUSAND NINE HUNDRED FIFTY ONLY</u>				TOTAL	33950	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

580 No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741

9810265634

**DSEM**  
DURGA SHIVAM EARTH MOVERS

# DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 50

Date: 5 Sep 15

M/s SAUCOUR FARM, SAU FAR Bullock Farm,  
Dohra, KATOLI MILL, LOHI ROAD 14, Noida G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	Total Nos of Trips IN the month of August '15	89	350	31150	00
Rupees in Words: <u>thirty one thousand</u> <u>ONE hundred fifty only</u>			TOTAL	31150	00

G.O.E.  
Goods once sold will not be taken back.  
Taxes as applicable.  
Movers Signature

For DURGA SHIVAM EARTH MOVERS

TRUE COPY

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 34

Date : 31 Oct 16

M/s SAUIOUR PARK, SAVFAB, BUILDTECH Pvt LTD  
PLATNO 108, KATUBI MILL, LONI ROAD G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL TRIP OF S.T.P WATER TANKER 5000 LTRS	198	350	69300	00
Rupees in Words..... SIXTY NINE THOUSAND THREE HUNDRED ONLY				TOTAL	69300.00

E. & O. E.

Goods once sold will not be taken back.  
Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

582

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 931312741  
9810265634

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

Date : 25/NOV/16

No. 39

M/s SAVIOLK PARK, SAVVAR BUILDTECH PVT LTD  
PLOT NO. 108 KATORI MUK MOHAN NAGAR

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL TRIPS IN OCT '16 5000 LTRS STP WATER	117	350	40950	00

Words in Words... FOUR THOUSAND NINE  
HUNDRED FIFTY ONLY

TOTAL 40950 00

D. E.  
Goods once sold will not be taken back.  
Taxes as applicable.  
Movers Signature

For DURGA SHIVAM EARTH MOVERS  
Signature

TRUE COPY

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

583

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 43

Date : 3/12/16

M/s SAVIOR PARK, SAV FAB BUILDTECH  
PVT LTD Plot 108, KATOLI MILL MORGAN NAGAR

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT		
				Rs.	P.	
0	TOTAL NOS. OF TRIP IN MONTH OF NOV 16	90	350	31500	00	
Rupees in Words... THIRTY ONE THOUSAND FIVE HUNDRED ONLY				TOTAL	31500	00

& O. E.  
Goods once sold will not be taken back.  
Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

*[Handwritten Signature]*

DSEIVERS Signature

TRUE COPY

Signature

**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 47

Date : 7/1/17

M/s SAUIOUR PARK, SAVANA BUILDTech

INT LTD Plot 108, KATOLA Mill, LOHAR ROAD, Noida

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NO. OF TRIPS IN MONTH OF DEC'17	80	350	28000	00
Rupees in Words..... TWENTY EIGHT THOUSAND ONLY			TOTAL	28000	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 12

Date : 07/02/17

M/s SAVIDOUR PARK, SAVFAS BUILTECH PVT LTD

PLOT NO. 108 KATORI MILL MOHAN NAGAR C.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
08	TOTAL NO OF TRIPS IN MONTH OF JAN	74	350	25900	00
Rupees in Words... TWENTY FIVE THOUSAND NINE HUNDRED ONLY			TOTAL	25900	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

7259

Signature

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 17

Date : 01/3/17

M/s SAVINOR PARK, SAU PAR. BUILDTECH PVT LTD  
PLOT NO: 108, KATOKI MILL MOHAN NAGAR G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NO OF TRIP IN MONTH OF Feb S.T.P WATER TANKER	120	350	42000	00
Rupees in Words. FORTY TWO THOUSAND ONLY			TOTAL	42000	

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

587

# DSEM DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 01

Date : 09/4/17

M/s SAVIOUR PARK, SAV PAB BUILDTECH PVT LTD  
PLOT NO. 108, KATORI MILL MOHAN NAGAR G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT		
				Rs.	P.	
0	TOTAL NOS OF TRIP IN MONTH OF MAR	110	350	38500	00	
Rupees in Words..... Thirty Eight Thousand FIVE HUNDRED ONLY				TOTAL	38500	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
 G.B. Nagar (U.P.)

No. 26

Date : 02/05/17

M/s. Samoua Park, SAUFAR BUILDTECH PVT LTD

Plot No. 108 RATOLI MILL MOHAN NAGAR G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL TRIP OF S.T.P WATER TANKER 500 LTR APRIL	112	350	39200	00
Rupees in Words THIRTY NINE THOUSAND TWO HUNDRED ONLY			TOTAL	39200	00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

Handwritten signature and date 02/05/17

TIN No. 09765716715C

MAY BILL

BILL/CASH MEMO

Mob : 9313127741  
9810265634

589

**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No.4)

Date: 14/06/17

M/s SAVIDUK PARK, SAVFAB BUILDTECH PVT LTD

PLOT NO. 108 KATORI MILL MOHAN NAGAR

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NO. OF TRP OF STP WATER TANKER 5000 LTR	170	350	59500	00
Rupees in Words: FIFTY NINE THOUSAND FIVE HANDLED ONLY			TOTAL	59500	00

E. &amp; O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

For DURGA SHIVAM EARTH MOVERS

TRUE COPY

Signature

590

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 3

Date: 11/07/17

M/s SAUVOUR PARK, SAVRAS BUILTECH PVT LTD PLOT

No. 108 KATORI MILL MILL NARAG Q.8

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NOS. OF TRIPS OF S.T.P WATER TANKER 5000 LTRS IN MONTH OF JUNE.	189	350	66150	00
Rupees in Words: Sixty six thousand one hundred fifty only - x				TOTAL	66150 00

O. E.

Goods once sold will not be taken back.  
Taxes as applicable.

Movers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 931312.  
9810265634

591

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

Date : 01/08/2017

No. 14

M/s SAIVOUR PARK, SAV FAR BUILDTECH PVT LTD  
PLOT NO. 108 KATORI MILL MOHAN NAGAR G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT		
				Rs.	P.	
0	TOTAL No. OF TRIPS IN JULY S-T-P WATER 5000 LTR	166	350	58100	00	
Rupees in Words... Fifty Eight thousand One hundred only - X				TOTAL	58100	00

E. & O. E.  
Goods once sold will not be taken back.  
Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

592

PIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741

9810265634

**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 49

Date : 31/8/17

M/s SAUVOUR PARK, SAVPAR BULTECH PUT LTD

PLOT NO 108 KATORI MILL MOHANI NGA

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL TRIP IN AUGUST S.T.P TANKER 5000 LTR	177	350	61950	00
Rupees in Words..... SIXTY NINE THOUSAND NINE HUNDRED FIFTY ONLY			TOTAL	61950	00

E. &amp; O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

593

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 50

Date : 7/10/17

M/s SAVIDOUR PARK, SAVFAB BUILTECH PVT LTD  
PLOT NO. 108 KATORI MILL MOHANT NAGAR G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NOS. OF TRIPS IN SEP WATER TAINER 5000 LTRS S.T.P	134	350	46900	00
Rupees in Words: FORTY SIX THOUSAND NINE HUNDRED ONLY - x			TOTAL	46900	00

& O. E.  
Goods once sold will not be taken back.  
Taxes as applicable.

For DURGA SHIVAM EARTH MOVERS

Receivers Signature

TRUE COPY

Signature

594

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 41

Date : 6/11/17

M/s SAVIDUR PARK, SAIFAR BUILDTECH Pvt Ltd Plot No  
109, KATORI MILL MOHAR NAGAR G.B.

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL S.T.P WATER TANKER IN OCT '17 5000 LTRS	198	350	69300	00
Rupees in Words... SIXTY NINE THOUSAND THREE HUNDRED ONLY				TOTAL	69300 00

E. &amp; O. E.

For DURGA SHIVAM EARTH MOVERS

1. Goods once sold will not be taken back.
2. Taxes as applicable.

126/11

Receivers Signature

TRUE COPY

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 931312741  
9810265634

595

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No. 01

Date : 01/12/17

M/s SAUVIK PARR, SAUVAB BUILDTech Pvt Ltd  
PLOT No. 108, KATORI MILL MOHAN NAGAR

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	S.T.P WATER TANKER NOVEMBER 5000 LTRS	138	350	48300	00
Rupees in Words..... <u>Forty eight thousand</u> <u>three hundred only -x</u>				TOTAL	48300 00

E. & O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

*[Handwritten Signature]*

Signature

596

PIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741

9810265634

**DSEM DURGA SHIVAM EARTH MOVERS**

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No.

Date : 3/1/18

M/s

SAVIOUR PARK, SAIFAB BUILTECH PVT LTD

PLOT NO. 108 KATOR, MILL MOHAN NAGAR G.B

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL NOS OF TRIP IN MONTH OF DEC'17 S.T.P WATER TANKER 5000 LTRS	170	350	59500	00
Rupees in Words..... FIFTY NINE THOUSAND FIVE HUNDRED ONLY - X -			TOTAL	59500	00

E. &amp; O. E.

1. Goods once sold will not be taken back.
2. Taxes as applicable.

Receivers Signature

TRUE COPY

For DURGA SHIVAM EARTH MOVERS

Signature

TIN No. 09765716715C

BILL/CASH MEMO

Mob : 9313127741  
9810265634

597

# DSEM DURGA SHIVAM EARTH MOVERS

DURGA SHIVAM EARTH MOVERS

Vill-Shorkha, Jahidabad, Sector-115, Noida  
G.B. Nagar (U.P.)

No.

Date : 4-02-2018

M/s SAUVOUR PARK, SAN PAB BUILDTECH PVT  
LTD POST 108, KATOKI MILL LOW LEAD M. NAGAR

S. NO.	PARTICULARS	QTY.	RATE	AMOUNT	
				Rs.	P.
0	TOTAL TRIPS IN MONTH OF JAN'18	84	350	29400	00
Rupees in Words... TWENTY NINE THOUSAND FOUR HUNDRED ONLY				TOTAL	29400 00

& O. E.

Goods once sold will not be taken back.  
Taxes as applicable.

Receivers Signature

For DURGA SHIVAM EARTH MOVERS

TRUE COPY

Signature



भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
क्षेत्रीय कार्यालय (मध्य)  
Ministry of Environment, Forest & Climate Change  
Regional Office (Central Region)



केन्द्रीय भवन, पंचम तल, सेक्टर-एच, अलीगंज, लखनऊ-226024  
Kendriya Bhawan, 5<sup>th</sup> Floor, Sector-II, Aliganj, Lucknow-226024, Telefax-2326696  
Email: roc.lko-mef@gov.in, m\_env@rediffmail.com

File No. VII/Env/SCL-UP/510/2019/422

Dated: 13.08.2019

To,

Mr. Vinay Garg, Project Manager,  
M/s SAVFAB Buildtech Pvt. Ltd.,  
108, Katori Mill, Loni Road, Mohan Nagar,  
Ghaziabad, U.P.

Speed post

**Subject:** Project "Saviour Parks" at plot No.-108 in Sahibabad Mohan Nagar, Ghaziabad, U.P. by M/s SAVFAB Buildtech Pvt. Ltd.- regarding.

**Ref:** Environmental Clearance No.: 3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013.

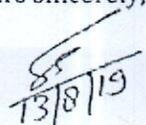
Sir,

Please refer to the above mentioned subject and reference. The above project site was visited by undersigned on 30.05.2019 along with Dr. Preeti Tripathi [Sci-C/Dy.Dir.(S)] to review the implementation status of environmental safeguards stipulated in EC letter as referred above. While drafting the certified compliance report some non-compliance has been noticed for which detail/information is required as following:

1. PAs have obtained CTO for B1, C1 & D1 operational towers dated 20.09.2018 & 01.09.2018 from UPPCB, Lucknow however they need to submit copy of the same to this office for record.
2. PAs need to provide monitoring reports for ground water, soil, ambient noise and DG set noise level to this office (Gen. Condition Nos. 1, 15, 17, 37 & 58).
3. PAs need to provide copy land use certificate to this office (Gen. Condition No. 4).
4. PAs need to provide copy of Surface hydrology and water regime report of project area to this office (Gen. Condition No. 7).
5. PAs need to provide copy of STP water bills used for construction (Gen. Condition No. 11).
6. PAs need to provide copy of hazardous waste authorization to this office (Gen. Condition No. 12 & 20).
7. PAs should provide hoardings to create environmental awareness at project site and submit valid proof of the same to this office (Gen. Condition No. 31).
8. PAs need to provide detailed plantation details including area covered, number and species of tree planted to this office (Gen. Condition No. 39).
9. PAs need to provide structural stability certificate to this office (Gen Condition No. 41).
10. PAs need to provide details/information regarding General Condition Nos. 24, 38, 54, 66, 70, 72 & 73.

PAs are requested to provide details/information at the earliest to this office.

Yours sincerely,

  
13/8/19  
(Dr. Susheel Kumar).  
Sci-C/Dy.Dir.(S)



भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
क्षेत्रीय कार्यालय (मध्य)  
Ministry of Environment, Forest and Climate Change  
Regional Office (Central Region)



केन्द्रीय भवन, पंचम तल, सेक्टर-एच, अलीगंज, लखनऊ-226024

Kendriya Bhawan, 5<sup>th</sup> Floor, Sector-H, Aliganj, Lucknow- 226024, Telefax: 2326696, 2324340, 2324047, 2324025  
Email: (Env.) m\_env@rediffmail.com, (Forest) goimoeffolko@gmail.com

File No.: VII/Env/SCL/UP/510/2019

Dated: 13.08.2019

To,

Shri Ashish Tiwari (IFS),  
Member secretary, SEAC,  
Directorate of Environment (DoE),  
Vineet Khand-1, Gomti Nagar, Lucknow, UP.

*Speed post*

Subject: Certified Compliance Report of Project "Saviour Parks" at plot No.-108, Khasra Nos. 1125/1, 1126/1, 1131, 1144/12, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M in Karhera and Khasra Nos. 1/2, 13, 13,1/2 in Sahibabad Mohan Nagar, Ghaziabad, U.P. by M/s SAVFAB Buildtech Pvt. Ltd, BB-15D, Janakpuri, Near Chhoti Subzimandi, New Delhi.

Ref: Environmental Clearance No.: 3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013.

Sir,

I am directed to attached herewith copy of certified compliance report for the above mentioned project of M/s SAVFAB Buildtech Pvt. Ltd., 108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P.

Sincerely,

(Dr. Susheel Kumar)  
Scientist-C/Dy. Director

Copy to:

1. Dr. Shruti Bhardwaj, Additional Director (Monitoring Cell), Ministry of Environment Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110 003, E-mail:- shruti.rai@nic.in.
2. Mr. Vinay Garg, Project Manager, M/s SAVFAB Buildtech Pvt. Ltd., 108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P.

*13/8/19*  
(Dr. Susheel Kumar)  
Scientist-C/Dy. Director

TRUE COPY



भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
क्षेत्रीय कार्यालय (मध्य)  
Ministry of Environment, Forest & Climate Change  
Regional Office (Central Region)



केन्द्रीय भवन, पंचम तल, सेक्टर-एच, अलीगंज, लखनऊ-226024

Kendriya Bhawan, 5<sup>th</sup> Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696

Email: roc.lko-mef@gov.in, m\_env@rediffmail.com

Certified Compliance Report

Sl. No.	Items	Details
1.	परियोजना का नाम Name of Project	Project "Saviour Parks" at plot No.-108, Khasra Nos. 1125/1, 1126/1, 1131, 1144/12, 1145/1, 1146/M, 1154/1, 1132, 1127/M, 1128/1, 1129, 1114 to 1117, 1119, 1120, 1124/1, 1130, 1147 to 1150, 1146/M in Karhera and Khasra Nos.- 1/2, 13, 13,1/2 in Sahibabad Mohan Nagar, Ghaziabad, U.P. by M/s SAVFAB Buildtech Pvt. Ltd, BB-15D, Janakpuri, Near Chhoti Subzi mandi, New Delhi..
2.	परियोजना प्राधिकारण का पता Address of project authorities	Mr. Vinay Garg, Project Manager, M/s SAVFAB Buildtech Pvt. Ltd. , 108, Katori Mill, Loni Road, Mohan Nagar, Ghaziabad, U.P.
3.	पर्यावरणीय स्वीकृति पत्र सं० एवं तिथि Env. Clearance letter no. & Date	3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013.
4.	क्षेत्रीय कार्यालय पत्र सं० Regional Office File no.	VII/Env/SCL-UP/510/2019.
5.	स्थल दौरा तिथि Date of site visit	30/05/2019.
6.	परियोजना की स्थिति Status of Project	Partly operational.

7. स्थल दौरा के दौरान अवलोकन/ Observations made during the site visit:

During the day of visit, Mr. Uday Veer Singh (Vice President) and Mr. Sidharth Modi (Director) along with other officials were present at site for briefing of project and discussion. The project proponent has been accorded EC from SEIAA UP, EC letter No. 3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013 for development of group housing project "Saviour Parks" at plot No.-108, in Sahibabad Mohan Nagar, Ghaziabad, U.P. by M/s SAVFAB Buildtech Pvt. Ltd. The total plot area is 37,284.00 SqM and total built up area is 1,55,000.00 SqM for the development of 980 dwelling units as per the EC letter. The project has provision for 7 nos. of towers named A1, A2, B1, C1, D1, D2 and D3 of which towers B1, C1 and D1 have been constructed and are in operation phase (CTO obtained from UPPCB, Lucknow under Air and Water Acts dated 20.09.2018 and 01.09.2018, respectively) and remaining 4 nos. of towers are in construction phase. In the towers D2 and D3 about 80% civil work has been completed whereas towers A1 and A2 are at 2B+G stage only during the day of visit. They have also registered with Real Estate Regulatory Authority (RERA), UP, Registration no. UPRERAPR/7191. The

Dr. SUSHHEEL KUMAR

Ministry of Environment, Forest & Climate Change

Regional Office (Central Region)

5<sup>th</sup> Floor Kendriya Bhawan Page 1 of 14  
Sector-H, Aliganj, Lucknow-226024

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

TRUE COPY

permissible height of the building is 45M above the ground level for which they have obtained height clearance. PAs have obtained the Consent to establish vide letter no. F08023/C-1/NOC/G-752/2012/6 dated 26.07.2012 from UPPCB, Lucknow for the construction of above project. They informed that no litigation in High Court, Supreme Court or National Green Tribunal is against the project "Saviour Parks at plot no-108 in Sahibabad, Mohan Nagar, Ghaziabad, U.P. by M/s SAVFAB Buildtech Pvt. Ltd.". Now PAs have proposed expansion of one floor each on towers A1, A2, D2 and D3 and therefore certified compliance report is required.

1. PAs have complied or are in the process of complying the environmental conditions stipulated for this project however some non-compliance was also observed are as following:
2. PAs have obtained CTO for B1, C1 & D1 operational towers dated 20.09.2018 & 01.09.2018 from UPPCB, Lucknow however they need to submit copy of the same to this office for record.
3. PAs need to provide monitoring reports for ground water, soil, ambient noise and DG set noise level to this office (Gen. Condition Nos. 1, 15, 17, 37 & 58).
4. PAs need to provide copy land use certificate to this office (Gen. Condition No. 4).
5. PAs need to provide copy of Surface hydrology and water regime report of project area to this office (Gen. Condition No. 7).
6. PAs need to provide copy of STP water bills used for construction (Gen. Condition No. 11).
7. PAs need to provide copy of hazardous waste authorization to this office (Gen. Condition No. 12 & 20).
8. PAs should provide hoardings to create environmental awareness at project site and submit valid proof of the same to this office (Gen. Condition No. 31).
9. PAs need to provide detailed plantation details including area covered, number and species of tree planted to this office (Gen. Condition No. 39).
10. PAs need to provide structural stability certificate to this office (Gen Condition No. 41).
11. PAs need to provide details/information regarding General Condition Nos. 24, 38, 54, 66, 70, 72 & 73.

The detailed compliance status of the stipulated conditions of the EC is as following:

Sl. No.	Condition	Compliance status
<b>Part A: General condition:</b>		
1	It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.	As submitted, the parameters of ambient air quality, STP outlet and DG set stack emission conforms to stipulated standards of PCBs <u>however PAs needs to submit ambient noise level, water, soil, and DG set noise level reports to this office.</u> Partly complied with.
2	It shall be ensured that obtain the no objection certificate from the Uttar Pradesh Pollution Control Board before start of construction.	They have obtained Consent to establish vide letter no. F08023/C-1/NOC/G-752/2012/6 dated 26.07.2012 from UPPCB, Lucknow before start of construction works. Complied with.
3	It shall be ensured that no construction work or preparation of land by the project management except for securing the land	As informed, they have obtained EC followed by CTE before start of construction work at project site.

	is started on the project or the activity without the prior environmental clearance.	Complied with.
4	The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.	Project site is residential land use as per the Master Plan of Ghaziabad 2021. As informed they have obtained the Land use certificate from the authority dated 24.03.2015. PAs have been requested to submit its copy to this regional office for record. Partly complied with.
5	All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.	There is no forest land in the project site and as informed the project land was vacant during the start of construction work. Complied with.
6	Impact of drainage pattern on environment should be provided.	No natural drainage or nallah pass through the project site. To manage the storm water within the project site they have provided provision of storm water management through drainages as informed. The same will be provided for remaining towers under construction. Complied with.
7	Surface hydrology and water regime of the project area within 10 km should be provided.	PAs submitted that Surface hydrology and water regime report of project area had already submitted with EIA Report to authority. PAs have been requested to submit its copy to this regional office. Partly complied with.
8	A suitable plane for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.	As informed the local day labour is involved in construction. During the day of visit it was found that facilities including temporary hutments, light, drinking water, mobile toilets, first aid, crèche provided for construction labours. Being complied with.
9	Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.	PAs informed that STP treated water has been used for flushing, horticulture and water sprinkling. Being complied with.
10	Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.	The project site falls under the approved residential area by GDA therefore not applicable. Complied with.
11	Obtain necessary clearance from the	No ground water abstraction found at site

  
Dr. SUSHEEL KUMAR

Scientist 'C'

Ministry of Environment, Forest & Climate Change

Regional Office (Central Region) Page 3 of 14

5th Floor, Kendriya Bhawan

Sector-H, Aligarj, Lucknow-226024

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

  
TRUE COPY

	competent authority on the abstraction and use of ground water during the construction and operation phases.	during the day of visit. PAs informed that for construction purpose water from CSTP through private water tankers has been used. PAs requested to provide copy of water bills for using STP water for construction. Partly complied with.
12	Hazardous/inflammable/explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, necessary clearances in this regards shall be obtained.	Spent/used oil from DG set is the hazardous waste material generated at site and produced in less amount. PAs have stored spent oil in HDPE drums at site. PAs requested to submit hazardous waste disposal authorization copy from concerned authority to this office. Partly complied with.
13	Solid waste shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.	PAs have provided dustbins at several places for collection and segregation of solid waste for the operational towers. For disposal of biodegradable waste, PAs have installed organic waste converter of 120 kg/batch capacity at site. The manure produced has been used for horticulture. Being complied with.
14	Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.	PAs have provided provision of 6 nos. of RWHP at project site as per the submitted RWHP layout plan. The 04 nos. of RWHP were operational during the day of visit collecting roof run-off and surface run-off. Being complied with.
15	The emissions and effluents etc. from machines, instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in the regard shall be submitted	The project is of residential use and air and noise pollution by DG sets installed is source for pollutions in operational phase. DG sets installed with acoustic enclosures at site. As per submitted DG set stack air quality report the tested parameters conform to the norms of CPCB, however they need to provide DG noise level report from NABL/MoEF accredited lab. For construction phase, as stated heavy machinery were used only the day time and vehicles carrying construction material were allowed during non-peak hours as informed. Partly complied with.
16	Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be	PAs have provided 6M high wind breaking wall around the construction site. As informed, regular water sprinklers by STP treated waste water has been done for dust mitigation.

Dr. SUSHEEL KUMAR

Ministry of Environment and Forests, Lucknow  
Regional Office, Lucknow  
5th Floor, Kanchan Prakash  
Sector-H, Aligarh, Lucknow-226004

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

Page 4 of 14

TRUE COPY

	submitted.	Being complied with.
17	Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.	PAs have done <u>plantation</u> around B1, C1 and D1 towers to mitigate noise pollution. DG sets installed at the site are with acoustic enclosure however they need to provide DG noise level report from NABL/MoEF accredited lab. Partly complied with.
18	Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.	A separate stock pile of excavated top soil has been maintained. PAs informed that it will be utilized in horticulture/ landscape development of the project site. Being complied with.
19	Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.	Separate drainage system has been provided as per the submitted layout plan for separation of sewage effluent and rain water. The collected rain water used for ground water recharge and entire domestic effluent is disposed off through installed STP and its treated used for horticulture, flushing and water sprinkling at site as informed. Being complied with.
20	Hazardous/solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.	The status of this condition is as stated in General Condition no. 12.
21	Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.	PAs have provided organic waste convertor of 120kg/batch capacity at site for treatment of organic waste. Being complied with.
22	No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.	There is no wetland within the project site. Hence, there is no infringement during construction and operation phase. Not applicable.
23	Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.	For B1, C1 and D1 towers, PAs have provide permeable paved roads. Being complied with.
24	The green building concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied	PAs need to provide detailed information regarding this condition. Not complied with.

  
Dr. SUSHEEL KUMAR

Ministry of Environment and Forests  
Regional Office (Central Region)  
5th Floor, Kanungo Bagan  
Sector-H, Aligarh, Lucknow-226004

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

Page 5 of 14

  
TRUE COPY

	and followed as for as possible.	
25	Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.	PAs have provided CO2 type, ABC type fire extinguishers, water hydrant lines for fire safety. The workers working at site have been provided hard hats, safety shoes and safety jackets. PAs informed that safety procedures with norms and guidelines as outlined in National Building code 2016 complied. Being complied with.
26	Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.	Dual flush system for flush cisterns have been provided and have been assured to provide the same for the remaining project. Being complied with.
27	Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.	PAs informed that measures like control of time for irrigation and watering the plants and fool proof maintenance schedule for the irrigation lines and pumps have been adopted to reduce the water demand. To recharge ground water 04 nos. of RWHPs constructed within project site. PAs have assured to provide the same for the remaining project. Being complied with.
28	Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments and controlled watering systems.	For operation phase, landscaping and xeriscaping has been provided for minimum water usages. PAs have assured to provide the same for the remaining project. Being complied with.
29	Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.	CFL based lighting has been provided in the common areas, landscape areas, signage entry gates and boundary walls in order to achieve 20% energy saving of the total power requirement. PAs have been advised to use LED lights to save more energy. Being complied with.
30	Make separate provision for segregation, collection, transport and disposal of e-waste.	PAs stated that as this is housing complex therefore quantum of the generated E-waste will be very less is quantity. PAs have provided dedicated space for its collection and segregation. PAs have been advised to have contract with vendor for their disposal

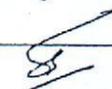
Dr. SUSHEEL KUMAR

Ministry of Environment, Forest & Climate Change  
Regional Office (Central Region) Page 6 of 14  
5th Floor, Kandiya Bldg  
Sector-H, Aligarh, Lucknow-226024

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

TRUE COPY

		as per the provisions of e-waste (Management & Handling rules), 2016. Being complied with.
31	Educate citizens and other stake-holders by putting up hoarding at different places to create environmental awareness.	PAs need to put up hoarding at different places to create environmental awareness among the residents and other stake-holders. Not complied with.
32	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.	PAs have provided complete internal parking and no traffic congestion found during the day of visit. Being complied with.
33	Prepare and present disaster management plan.	PAs have submitted Disaster Management Plan to this office. Complied with.
34	The project proponent shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.	Construction in the project has been started only after grant of EC. Being complied with.
35	A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy Efficiency should be prepared incorporating details about building materials and technology, R and U Factors etc.	Report on energy conservation measures conforming to energy conservation norms will be submitted after completion of the project as informed. Assured to comply with.
36	Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).	20% Fly ash has been used in RMC as stated. Apart from that fly ash bricks and fly ash blocks has also been utilized for construction. Being complied with.
37	The DG sets to be used during construction phase should use low sulphur diesel type and should conform to Environment Protection rules prescribed for air and noise emission standards.	The DG set used during the construction phase of the project has been provided with acoustic enclosure fed by low sulphur diesel and adequate stack height as per CPCB norms. As per submitted stack air emission quality report the tested parameters conform to stipulated standards however they need to provide the DG set noise level report to this office. Partly complied with.
38	Alternate technologies to chlorination (for disinfection of waste water) including methods like Ultra Violet radiation,	PAs need to provide detailed information with justification regarding this condition. Not complied with.

  
Dr. SUSHEEL KUMAR

Ministry of Environment and Forests  
Regional Office, Lucknow  
5th Floor, Ashoka Building  
Sector-H, Aligarh, Lucknow-226024  
Page 7 of 14

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

  
TRUE COPY

	Ozonation etc. shall be examined and a report submitted with justification for selected technology.	
39	The green belt design along the periphery of the plot shall achieve attenuation factor confirming to the day and night noise standards prescribed for residential land use. The open spaces. Inside the plot should be suitable landscaped and covered with vegetation of indigenous variety.	For operation phase (tower B1, C1 and D1), adequate plantation including shrub and tree species has been provided. PAs are requested to provide the plantation detail including area covered under plantation, number and species of tree planted at site to this office. Partly complied with.
40	The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.	PAs have provided green net on the towers under construction and at least 6.0-M height wind breaking wall around the project site during the day of visit. As informed, vehicles carrying construction material allowed during non-peak hours to minimize the construction and traffic impact on microclimate of the project. Being complied with.
41	The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.	PAs submitted that the project site falls in seismic zone-IV zone as per seismic zoning map. The structure of the project is Earthquake resistant and its structural stability has been endorsed by IIT-Rookie vide letter dated 10.10.2019 as shown during the day of visit however they need to provide its copy for office reference. Partly complied.
42	High rise building should obtain clearance from aviation department or concerned authority of.	They have obtained the height clearance vide letter No. WAC/S6369/1/28W/ATS(64/18) dated 14.09.2018 from HQ Western Air Command, IAF, Subroto Park, New Delhi. Complied with.
43	Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.	No small scale commercial activity or slums in the vicinity of the complex found during the day of visit. Being complied with.
44	It is suggested that literacy program for weaker Sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.	PAs have provided crèche facility at site for the under privileged children and the same will be taken up in consultation with the RWA in future. Being complied with.
45	The use of compact fluorescent lamps	PAs informed that they are switching to LED

	should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.	lighting to save energy. After completion of the project, contract with vendor will be made for their proper disposal and copy will be submitted as stated. Assured to comply with.
46	It shall be insured that all street and parks lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.	In the operational part of the project, they have provided provision of solar light for street and parks as submitted. Being complied with.
47	Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.	PAs submitted that "Since it is a group housing complex, it may not be feasible to provide a centralized Solar water heater system however residents will be motivated to adopt the same."
48	Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible a detailed management plan for disposal should be provided with quantities and quality of waste water.	As informed the STP treated domestic waste water has been completely used for flushing, gardening and water sprinkling. Being complied with.
49	The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP if unable, necessary permission from authorities should be taken.	As informed the STP treated domestic waste water has been used for flushing, gardening and water sprinkling and no effluent discharged into public sewers. Being complied with.
50	Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.	During the day of visit no vehicular movement found at site. PAs informed that vehicles carrying construction material were allowed during non-peak hours with separate entry and exit gates. Being complied with.
51	All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and given shall be automatically deemed to have been cancelled.	Construction has been started only after obtaining the required approvals/NOCs. Being complied with.
52	Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.	In tower B1, C1, and D1 the parking facility has been provided as per the sanctioned layout plan. PAs informed that proposed parking areas will also be in accordance with the norms of MoEF, Gol. Being complied with.
53	The location of the STP should be such that it is way from human habitation and does not cause problem of order. Odorless	Location of STP is as per the submitted layout plan. Tertiary level water treatment facility along with chlorination method has been

Dr. SUSHEEL KUMAR

Ministry of Environment and Forests, Government of India  
Regional Office (Central Region) Page 9 of 14  
5th Floor, Kanhiya Bhawan  
Sector-H, Aligarh, Lucknow-226024

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

	technology options should be examined and a report submitted.	provided to remove odour. Being complied with.																				
54	The environment management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.	PAs need to provide details/information regarding this condition. Not complied with.																				
55	Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.	The tertiary level treated domestic waste water by STP has been used for flushing, gardening and water sprinkling and compost used as manure for horticulture at site as informed. Being complied with.																				
56	Status of the project as on date be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.	Construction of three towers (B1, C1 & D1) has been completed. PAs have submitted photographs showing the current site status to this office. Complied with.																				
57	Specific location along with dimensions with reference to STP, Parking, open areas and Green belts etc. should be provided on the layout plan.	PAs have submitted the sanctioned layout plan from the authority showing parking area, open area and green belt development area and parking plan. Complied with.																				
58	The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.	PAs have provided stack height of about 3.0M on DG set as observed during the day of visit. PAs have submitted the DG set stack air quality report for following parameters: <table border="1" data-bbox="844 1176 1364 1467"> <thead> <tr> <th>Sl. No.</th> <th>Parameter</th> <th>Result</th> <th>Standard as per CPCB</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate matter (g/kW-hr)</td> <td>0.12</td> <td>0.30</td> </tr> <tr> <td>2</td> <td>Oxides of nitrogen (NOx, g/kW-hr)</td> <td>2.9</td> <td>9.2</td> </tr> <tr> <td>3</td> <td>Hydrocarbon (HC, g/kW-hr)</td> <td>0.51</td> <td>1.30</td> </tr> <tr> <td>4</td> <td>Carbon monoxide (CO, %)</td> <td>1.7</td> <td>3.5</td> </tr> </tbody> </table> <p>The tested parameters conform to the stipulated norms of CPCB. However they need to submit the DG set noise level report to this office. Partly complied with.</p>	Sl. No.	Parameter	Result	Standard as per CPCB	1	Particulate matter (g/kW-hr)	0.12	0.30	2	Oxides of nitrogen (NOx, g/kW-hr)	2.9	9.2	3	Hydrocarbon (HC, g/kW-hr)	0.51	1.30	4	Carbon monoxide (CO, %)	1.7	3.5
Sl. No.	Parameter	Result	Standard as per CPCB																			
1	Particulate matter (g/kW-hr)	0.12	0.30																			
2	Oxides of nitrogen (NOx, g/kW-hr)	2.9	9.2																			
3	Hydrocarbon (HC, g/kW-hr)	0.51	1.30																			
4	Carbon monoxide (CO, %)	1.7	3.5																			
59	E-waste management should be done as per MoEF guidelines.	PAs submitted that generation of e-waste will be very little in amount as this is a group housing project and assured that contract with vendor will be made as and when all towers will be operational. Assured to comply with.																				

60	Electrical waste should be segregated and disposed suitably as not to impose Environmental Risks.	PAs have provided dedicated space for collection and sorting of electrical waste and assured that contract with vendor will be made as and when all towers will be operational. Assured to comply with.																				
61	The use of suitably processed plastic waste in the construction of roads should be considered.	Use of suitably processed plastic waste in construction of roads may be considered as informed. Assured to comply with.																				
62	Displaced persons shall be suitably rehabilitated as per prescribed norms.	No human displacement occurred as the project land is duly acquired and developed by GDA for the development of residential project. Not applicable.																				
63	Dispensary for first aid shall be provided.	Dispensary for first aid has been provided at the project site as observed during the day of inspection along with necessary medicines. Being complied with.																				
64	Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries item could be given complementary to guests, adopting suitable measures.	Project is for group housing. Not applicable.																				
65	Diesel generating set stacks should be monitored for CO and H.C.	PAs have submitted the DG set stack air quality report. The tested norms are as following: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Parameter</th> <th>Result</th> <th>Standard as per CPCB</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate matter (g/kW-hr)</td> <td>0.12</td> <td>0.30</td> </tr> <tr> <td>2</td> <td>Oxides of nitrogen (NOx, g/kW-hr)</td> <td>2.9</td> <td>9.2</td> </tr> <tr> <td>3</td> <td>Hydrocarbon (HC, g/kW-hr)</td> <td>0.51</td> <td>1.30</td> </tr> <tr> <td>4</td> <td>Carbon monoxide (CO, %)</td> <td>1.7</td> <td>3.5</td> </tr> </tbody> </table> The tested parameters conform to the stipulated norms of CPCB. Being complied with.	Sl. No.	Parameter	Result	Standard as per CPCB	1	Particulate matter (g/kW-hr)	0.12	0.30	2	Oxides of nitrogen (NOx, g/kW-hr)	2.9	9.2	3	Hydrocarbon (HC, g/kW-hr)	0.51	1.30	4	Carbon monoxide (CO, %)	1.7	3.5
Sl. No.	Parameter	Result	Standard as per CPCB																			
1	Particulate matter (g/kW-hr)	0.12	0.30																			
2	Oxides of nitrogen (NOx, g/kW-hr)	2.9	9.2																			
3	Hydrocarbon (HC, g/kW-hr)	0.51	1.30																			
4	Carbon monoxide (CO, %)	1.7	3.5																			
66	Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon season.	PAs need to provide details/information regarding this condition. Not complied with.																				
67	The green belt shall consist of 50% trees,	Adequate green belt has been provided																				

  
Dr. SUSHEEL KUMAR

Ministry of Environment and Climate Change  
Regional Office (North Region)  
5th Floor, Kendriya Bhawan  
Sector-H, Aligarj, Lucknow-226024

Page 11 of 14

	25% shrubs and 25% grass as per MoEF norms.	around the operation buildings (B1, C1 and D1) including tree species. PAs have been advised to increase the green belt focusing tree species so that air and noise pollution may be mitigated efficiently. Being complied with.
68	A separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.	Energy meter has been found provided on STP to monitor consumption of energy during the day of visit. Complied with.
69	An energy audit should be annually carried out during the operational phase and submitted to the authority.	PAs stated that energy audit would be carried out during the operational phase. Assured to comply with.
70	Rapid EIA status should be undertaken for three months during the non-monsoon period and the monitoring should be as per the latest norms of MoEF.	PAs need to provide details/information regarding this condition. Not complied with.
71	Health impacts, Socio-economics, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.	They have included these factors while preparing the EIA report as informed. Complied with.
72	Project proponent shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.	PAs need to provide details/information regarding this condition. Not complied with.
73	2% of total project cost should be reserved to create a corpus of funds for implementing plan under social corporate and environmental responsibility and proposals submitted within a month of issuance of environmental clearance. Falling which the environmental clearance deemed to be cancelled.	PAs need to provide details/information regarding this condition. Not complied with.
74	Appropriate safety measures should be made for accidental fires.	PAs have provided water hydrants, foam based and ABC type fire distinguishers at various sites within the plant premises as fire safety measures. They have also obtained the Fire NOC letter no. UID No.- 2016/24468/GZB/Ghaziabad/1669/JD dated 31.10.2018 from Fire department, Ghaziabad Complied with.

Dr. SUSHEEL KUMAR  
 Scientist 'C'  
 Ministry of Environment Forest & Climate Change  
 Regional Office (Central Region)  
 5th Floor, Khandyala Block, 22  
 Sector-H, Aliganj, Lucknow-226014  
 Page 12 of 14

3124/PARYA/SEAC/1071/JDCA(V)/2011 dated 04.03.2013

TRUE COPY

75	Smoke meters should be installed as warning measures for accidental fires.	They have provided smoke meters in the operational towers and assured to provide the same for the towers under construction. Being complied with.
76	A compliance report of the similar project undertaken earlier is to be submitted. This report is to be certified by RO, UPPCB.	This pertains to UPPCB. Not applicable.
77	Plan for safe disposal of R.O. reject is to be submitted.	This is a group housing project and no common RO plant found established at site. Not applicable.
78	Project falling within 10 km. area of Wildlife Sanctuary is to obtain a clearance from National Board Wildlife (NBWL) even if the eco-sensitive zone is not earmarked.	Project is not laying within 10 Km area of any wildlife sanctuary; therefore clearance not required. Not applicable.

**Part B: Specific condition:**

1	The project proponent shall be responsible for management/ disposal of sewage/ sewage sludge till necessary arrangements are provided by the Ghaziabad Development Authority. Necessary plan in this regards may be submitted within a month.	PAs have provided STP on site which was found functional during the day of visit for management of domestic sewage/ sludge of the residents of three operational blocks (B1, C1 and D1). STP water has been used for flushing, gardening and sprinkling, and compost used as manure for gardening. Being complied with.
2	Permission for ground water abstraction shall be taken from competent authority prior to any abstraction.	No ground water abstraction found during the day of visit. Not applicable at present.
3	A declaration of conditions of environment clearance and status of their compliance may be exhibited at the suitable place near the entry to the group housing.	They have placed compliance status of stipulated environmental conditions near to entry gate of their office. Complied with.
4	All internal roads should be at least 9M wide.	PAs have provided a 13M setback and 6M pedestrian in constructed towers and assured to provide the same in the towers under construction. Complied with.
5	Permission from NCR planning board shall be taken prior to construction.	PAs have taken permission from GDA. Complied with.
6	DG sets should be placed in down-wind direction to Okhla bird Sanctuary.	The Okhla bird Sanctuary is 22.0 Km away from the project site. Not applicable.

Dr. SUSHEEL KUMAR

Ministry of Environment and Forests  
Regional Office (Central Region)

Page 13 of 14

[See rule 19]

**E-WASTE MANIFEST**

To be retained by the sender after taking signature on it from transporter and other three copies will be carried by transporter

Occupier's Name and Mailing Address (Including Phone No.) **Sarfab Buildcon (P) Ltd**  
**108 Keshari Mill Lane Road Mohan Nagar GZB (U.P.)**

2. Sender's Authorisation No. If applicable

3. Manifest Document No. **18-11-2021**

4. Transporter's Name and Address (Including Phone No.) **S-W-M-P**

5. Type of Vehicle (Truck / Container / Special Vehicle)

6. Transporter's Registration

7. Vehicle Registration No. **UP-14FT-3334**

8. Receiver's Name and Mailing Address (Including Phone No.) **M/s SHEETALA WASTE MANAGEMENT PROJECT**  
 D-26, UPSIDC Industrial Area, Tehsil-Sikandrabad  
 Dist. Bulandshahr, Uttar Pradesh - 203206  
 Mob. : 9643764441, E-mail : swmp@sheetalawaste.com

9. Receiver's Authorization No. if Applicable **4934121EW11512079** Dated : 17/03/2021

10. Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
			E.Waste	330 Kg					
	CEEW1	Acid battery	183 Kg						



11. Name and Stamp of Sender\* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler)  
 Signature: *[Signature]* Date: **18/11/21**  
 Month Day Year: **1 1 1 8 2 0 2 1**

12. Transporter Acknowledgment of Receipt of E-Waste  
 Name & Stamp: **Sheetala Waste Management Project**  
 Add: D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr (U.P.)-203206  
 Signature: *[Signature]* Date: **18/11/21**  
 Month Day Year: **1 1 1 8 2 0 2 1**

13. Receiver\* (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-waste (\* As Applicable)  
 Name & Stamp: \_\_\_\_\_ Signature: \_\_\_\_\_  
 Month Day Year: \_\_\_\_\_

E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE
CPU: Mainframes, Minicomputers	ITEW1	Telephones	ITEW12	UPS, Inverter, Power Strips	SWMP7	Fluorescent and other Mercury containing lamps	CEEW5
PC: CPU with monitor & Keyboard, Mouse	ITEW2	Pay Telephones	ITEW13	Printer	SWMP8		
Laptop	ITEW3	Cardless Telephones	ITEW14	Misc IT	SWMP9		
Notebook	ITEW4	Cellular Telephones	ITEW15			<b>SWMP Codes:</b>	
Tablets	ITEW5	Answering Systems	ITEW16	Consumer electrical and electronics:		Copper Wire	SWMPE1
Printers including cartridge	ITEW6	Cathode Ray Terminals (CRT)	SWMP1	Television sets (including sets based on Liquid crystal Display and Light Emitting Diode technology)	CEEW1	Dry Cell Battery	SWMPE2
Copying equipment	ITEW7	Flat Panel Displays	SWMP2			Lead Acid Battery, UPS Battery	SWMPE3
Electrical and electronic typewriters	ITEW8	Keyboards, Mouse	SWMP3	Refrigerator	CEEW2	Motors	SWMPE4
User terminals and systems	ITEW9	Modem, Hub, Switch	SWMP4	Washing Machine	CEEW3	Transformers, CVT	SWMPE5
Facsimile	ITEW10	Mother Board	SWMP5	Air-conditioners excluding centralised air conditioning	CEEW4	Speakers	SWMPE6
Telex	ITEW11	Memory Modules-SIMM/DIMM	SWMP6			Audio/Video Systems	SWMPE7
		Flash Drivers, Disk Drive				MicsNon-IT	SWMPE8

TRUE COPY

**GREENTEK NORTHERN INDIA PVT LTD**

(Subsidiary unit of Greentek India Pvt. Ltd.)

Address: F-436, 2<sup>nd</sup> Floor, Sector - 63, Noida-201307

Phone: 0120 – 4525663

Email id: anilazad@greentekindia.co.in

GST NO: 09AAGCG6094B1ZK

**Work Completion & Handover Certificate**

Date: 17/01.2022

To,

**SAVFAB Buildtech. Pvt. Ltd**  
**108, Katori Mill, Loni Road Mohan Nagar**  
**Ghaziabad.**

**Ref – W/O No. :- SBPL/SP/Civil/21-22/ED/03****Dated: - 20.11.2021**

**Project :- Design, Installation testing and handover of 40 Kw Solar Power Plant at Saviour Park at 108, katori mill, Mohan Nagar, Ghaziabad**

Dear Sir,

This is to certify that solar Power Plant of 40 Kw has been successfully installed ,tested, handover on dated 17/01/2022..... Saviour Park at 108, katori mill, Mohan Nagar, Ghaziabad

The plant is found working satisfactorily and the plant is certified as handover from this date.

**Enclosures: Work Order SBPL/SP/Civil/21-22/ED/03 Dated- 20/11/2021 of 40 Kwp Solar power plant.**

System is under warranty one year from the date of  
 From, *Harsh over*

**Greentek Northern India Pvt Ltd****SAVFAB Buildtech Pvt Ltd**

*[Signature]*  
 Authorized Sign.

*[Signature]*  
 Authorized Sign. 17/01/2022

*Note: Sub system is handover  
 but 3 unit per day per Kw  
 not generate today.*



  
TRUE COPY

1/6/22, 12:56 PM



## GROUND WATER DEPARTMENT

Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL  
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013555

VALID FROM 05/08/2018 TO 04/08/2023

Registration No.: 202109000116

Name of the Owner	UDAY BIR SINGH		
Address of the Applicant	Plot no. 108, Katori Mill, Loni Road, Moham Nagar.	Application Form Serial No.	GZBD0921RIF0119
Date of Submission	03/09/2021	Specimen Signature	
Company Name	SAVFAB BUILDTECH PVT LTD	Company Address	108, KATORI MILL, LONI ROAD, MOHAN NAGAR, GHAZIABA

## Location Particulars

District	Ghaziabad	Block	RAJAPUR
Plot No./Khasra No.	108, KATORI MILL, LONI ROAD, MOHAN NAGAR	Municipality/Corporation	No
Ward No./Holding No.			NA

## Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	09/09/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	18.00
Date of Energization (In Case of Electric Pump)		09/09/2010	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	18.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			45990

Reason for renewal of N.O.C. GHAZIABAD DEVELOPMENT AUTHORITY IS NOT PROVIDING ANY SUPPLY WATER SO THAT WE  
एन.ओ.सी. के नवीनीकरण का कारण REQUIRED NOC OF GROUND WATER

Against Case

TRUE COPY

1/6/22, 12:56 PM

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

#### Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4' to 6'.
  - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 ll. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

1/6/22, 12:56 PM

- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date 05/01/2022

Place Ghazlabad

**This certificate is electronically generated and does not require digital signature**

1/6/22. 12 54 PM



# GROUND WATER DEPARTMENT

Ministry of Jal Shakti  
Government of Uttar Pradesh

## Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL  
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG048660

VALID FROM 05/08/2018 TO 04/08/2023

Registration No.: 202109000115

Name of the Owner	UDAY BIR SINGH		
Address of the Applicant	Plot no. 108, Katori Mill, Loni Road, Moham Nager.	Application Form Serial No.	GZBD0921RIF0118
Date of Submission	03/09/2021	Specimen Signature	
Company Name	SAVFAB BUILDTECH PVT LTD	Company Address	108, KATORI MILL, LONI ROAD, MOHAN NAGAR, GHAZIABA

### Location Particulars

District	Ghaziabad	Block	RAJAPUR
Plot No./Khasra No.	108, KATORI MILL, LONI ROAD, MOHAN NAGAR	Municipality/Corporation	No
Ward No./Holding No.			NA

### Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	09/09/2010		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	10.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	18.00
Date of Energization (In Case of Electric Pump)	09/09/2010		
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	18.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:	45990		

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण  
GHAZIABAD DEVELOPMENT AUTHORITY IS NOT PROVIDING ANY SUPPLY WATER SO THAT WE  
REQUIRED NOC OF GROUND WATER

Against Case

TRUE COPY

1/6/22, 12:54 PM

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

#### Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- (7) In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
  - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
  - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
  - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

1/6/22 12 54 PM

- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc ) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - viii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date 05/01/2022

Place Ghazlabad

This certificate is electronically generated and does not require digital signature



# भारतीय प्रौद्योगिकी संस्थान रुड़की

जानपद अभियांत्रिकी विभाग  
रुड़की - 247 667 (उत्तराखण्ड) भारत

## Annexure R-11

**INDIAN INSTITUTE OF TECHNOLOGY ROORKEE**

**DEPARTMENT OF CIVIL ENGINEERING**

**ROORKEE - 247667 UTTARAKHAND, INDIA**

Fax : (91) 1332 285441, 275568, 273560

Ph. : (91) 1332 285441 (O), 285491 (R), Mob. : 09837042582

email : vkgsufce@iitr.ernet.in / vijaysu2010@rediffmail.com /  
vijay.vkgsufce@gmail.com

**Prof. V.K. Gupta**  
Structural Engg. Section

No.CED/VKG/OD/2BG14S/R/

Dt.Feb.05,2012

Sri V.D.Sharma  
Optimum Design Pvt.Ltd.  
Vasundhara  
Ghaziabad

Sub:-Structural Vetting of Proposed 2 Basement Ground plus 14 storeyed Towers  
for housing named "Saviour Park" at Khasra No.1125/1,1126/1 etc in  
Sahibabad, Ghaziabad

Dear Sri Sharma,

It is certified that the vetting of the submission drawings of Proposed 2  
Basement Ground plus 14 storeyed Towers for housing named "Saviour Park" at Khasra  
No.1125/1,1126/1 etc in Sahibabad, Ghaziabad is in accordance with the following codes  
of practice of BIS.

1-IS:875 Pt I and II-1987

2-IS:456-2000

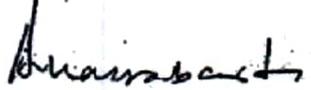
3-IS:1893-2002

4-SP:34-1987

5-IS:13920-1993

The analysis and design approach using ETAB software package is O.K. and  
the submission drawings are alright.

With regards,

  
(Anupam Chakrabarti)

  
(V.K.Gupta)

TRUE COPY



Sudarsharawat Rawat &lt;sudarshanrawat18@gmail.com&gt;

---

**Service**

1 message

---

**Sudarsharawat Rawat** <sudarshanrawat18@gmail.com>  
To: shighra.cnlu@gmail.com

Mon, May 2, 2022 at 11:20 AM

**ORIGINAL NO. 199 OF 2021**

Saviour Park Apartment Owners Association

**Versus**

State of Uttar Pradesh &amp; Ors.

I am Counsel for Respondent No.10. I have file the Reply and Application on behlf of R-10.

---

**2 attachments** **RECALL APPLICATION Final.pdf**  
673K **Repy with Document.pdf**  
15316K